

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:230
ANSWERED ON:15.12.2015
Spurious Liquor
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether illegal trade in spurious, illicit liquor and incidents of death of persons due to consumption of such liquor have been reported in the country;
- (b) if so, the details thereof along with the total number of persons died due to alleged consumption of spurious/illicit liquor and drugs and the total number of the guilty arrested and the action taken against them along with the quantum of spurious/illicit liquor and drugs seized during each of the last three years and the current year, State-wise including Maharashtra;
- (c) whether such illegal trades are running in connivance with Police personnel in the country;
- (d) if so, the details thereof and the total number of such cases reported and the action taken against the guilty police personnel during the said period, Statewise; and
- (e) whether the Government has issued any advisory to the States and Police departments to stop such illegal trade in the country and if so, the details thereof along with the reaction of the States in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN LOK SABHA STARRED QUESTION NO.*230 FOR 15.12.2015

(a)&(b): A total of 725, 520 and 1,797 cases of consumption of illicit/spurious liquor were reported in the country during 2012, 2013 and 2014 respectively. These incidents reportedly claimed the lives of 731, 497 and 1,699 persons during the respective years. The State/UT wise details of cases of consumption of illicit/spurious liquor, number of persons injured and died during 2012-2014 are enclosed at Annexure-I. The collection of data on quantum of liquor seized under the Narcotic Drugs and Psychotropic Substances Act and the Excise Act was started since 2014 and is enclosed at Annexure-II. The Quantum of narcotic drugs confiscated as compiled by the Narcotics Control Bureau (NCB) during each of the last three years and the current year, state-wise is given in Annexure-III. The number of persons arrested in drug trafficking as per records of NCB during each of the last three years and the current year, state-wise is given in Annexure-IV.

(c) to (d) : No such information is available with this Ministry.

(e): 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting criminals. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/ UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime within their respective jurisdictions. This Ministry has issued a comprehensive advisory on Prevention, Registration, Investigation and Prosecution of Crime on 16th July, 2010, which also covers all types of crime. The advisory is available on the website of Ministry of Home Affairs viz www.mha.nic.in.
